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Underground Nagas

62. SHRI MAHENDRA BAHADUR SINGH : SHRI NIREN GHOSH :

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Nagaland Government have submitted to the Central Government any plan for tackling the problem of un derground Nagas;
- (b) if so, what are the details thereof; and
- (c) what action Government have taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDI): (a) to (c) While no such definite plan has been received, it has been suggested by the Chief Minister, Nagaland, and others that there should be talks with the Naga rebels. Government are of the view that no useful purpose would be served by such formal talks in the absence of clear indications on the part of the rebel to abjure violence and unlawful and treasonable activities.

Indianisation of Cigarette Companies

*63. SHRI SARDAR AMI AD ALI: SHRI NIREN GHOSH: SHRI MONORANIAN ROY: SHRI H. D. MALAVIYA: SHRI N. R. CHOUDHURY:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to refer to the answer to Unstarred Question 249 given in the Rajya Sabha on the 25th July, 1974 and state:

- Ca) whether Government have since decided to nationalise under the Foreign Exchange Regulations Act cigarette companies having foreign collaboration; and
 - (b) if not, what are the reasons there-tor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a)

and (b) The Foreign Exchange Regulation Act does not provide for nationalisation of foreign majority companies. Foreign owned companies are, however, expected to Indianise to the extent indicated in the guidelines under FERA, which have already been laid on the Table of the House.

Availability of tractor tyres

*64. SHRI U. K. LAKSHMANA GOW-DA: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state.

- (a) whether it is a fact that tractor tyres are not easily available to the farmers in the country; and
- (b) if so, what steps the Central Government have taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) Although the production of tractor tyres has been increasing steadily, there have been shortages in some sizes, particularly rear tractor tyres, due to production constraints such as strikes, power cuts etc.

(b) Tyre companies have been advised to step up production, among others, of tractor tyres. Since January 1973, the Project and Equipment Corporation of India has been allowed to import 20.000 tractor tyres for supply to the State A«ro-Industries Corporations for distribution to farmers.

Issue of industrial licences

◆65. SHRI P. K. KUNJACHEN: DR. K. MATHEW KURIAN: SHRI V. VISWANATHA MENON:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

- (a) the number of letters of intent and industrial licences issued during the last three years, State-wise and Industry-wise;
- (b) whether it is a fact that industriallyadvanced States continue to get a larger share of such licences; and
- (c) if so, what steps Government have taken to check this trend?

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THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) Two statements showing State-wise and Industry-wise break-up of number of letters of intent and industrial licences issued during the years 1972—74 (January—September) are laid on the Table of the House. [See Appendix XC, Annexure Nos. 6 to 8].

- (b) There has been a general increase in the number of Industrial Approvals during the last three years. The industrially advanced States continue to get a significant share of the approvals on account of their larger industrial base and in the interests of rapid industrialisation of the country as a whole
- (c) Continuous efforts are being made through selective Industrial Licensing to achieve a more balanced regional dispersal of Industries. Incentives such as concessional finance, investment subsidy and transport subsidy are provided to promote industrialisation of the backward areas. As a result of these measures the number of Letters of Intent issued to the backward areas and their percentage to total number of approvals increased from 108 (12.3 per cent) in 1972 to 127 (14.1 per cent) in 1973 and again to 227 (23.9 per cent) in 1974 (upto September). Similarly the number of Industrial Licences issued to the backward areas and their percentage to total approval": increased from 83 (14.6 per cent) in 1972 to 103 (17.2 per cent) in 1973 and further to 225 (28.8 per cent) in 1974 (upto September).

Deputation of IAS officers to U.K for Training

66. SHRI BHUPESH GUPTA: SHRI L. MAHAPATRO : SHRI HIMMAT SINGH: SHRI YOGENDRA SHARMA: SHRI J. S. ANAND:

Will the PRIME MINISTER be pleased

(a) whether it is a fact that some officers belonging to IAS cadre are being sent to the U.K. for training; and

(b) if so, the number of such officers who have been sent to the U.K. by the State Governments and Central Government during the last five years for such training?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL (SHRI OM MEHTA): (a) Training facilities under the Colombo Plan, etc. in U.K. are availed of for sending officers belonging to various services depending on the nature of the training programme. IAS officers are also sent for such training whenever any course is considered to be useful for them.

(b) The information is being collected and will be laid on the Table of the House.

Match indusivy in West Bengal

- 67. SHRI NIREN GHOSH: Will the Minister of INDUSTRY AND CIVIL SUP-PLIES be pleased to state:
- (a) whether it is a fact that due to the acute shortage of raw materials, the match industry in West Bengal is virtually on the verge of a collapse; and
- (b) if so, what steps are being taken to supply raw materials to the industry in that State?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) No,

(b) Does not arise.

Boundary disputes

68. SHRI KALI MUKHERJEE SHRI KRISHAN KANT: SHRI A. G. KULKARNI: SHRI **GURMUKH** SINGH MUSAFIR:

SHRI J. S. TILAK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of boundary disputes between different States rending at present;